

Excise Duty on Sugar

818. SHRI S. P. BHATTA-
CHARYYA:

1973

DR. LAXMINARAIN PAN-
DEYA,

Will the Minister of FINANCE be pleased to state:

(a) whether Government have decided to cut down Excise Duty on sugar;

(b) if so, the extent of reduction decided; and

(c) the purpose behind this cut in Excise Duty?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) to (c). The Government have only announced an incentive scheme of rebate in excise duty on sugar. The quantum of rebates in excise duty announced for the established sugar factories for the current season, (i.e. 1972-73 sugar year, commencing from the 1st October, 1972, and ending with the 30th September, 1973) are as follows:

(a) October-November, 1972 Rs. 40/- per quintal on sugar produced in excess of the quantity produced in the corresponding period in 1971.

(b) December, 1972-April, 1973 Rs. 20/- per quintal on sugar produced in excess of 115 per cent of the quantity produced in the corresponding period in 1971-72 season.

(d) July-September 1973

Rs. 20/- per quintal on sugar produced in excess of the quantity produced in the corresponding period in 1972.

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A rebate of Rs. 40/- per quintal would be allowed on sugar produced in the current season by the new sugar factories, which commence production for the first time on or after the 1st October, 1972, on such quantity of sugar produced in the current season as is in excess of 5000 metric tonnes.

These rebates have been announced with a view to encourage the sugar factories to do maximum crushing of sugarcane in the current season so as to achieve a higher level of production of sugar in the current season over the previous season.

**Assistance to States for Droughts
Cyclone and Flood Relief**

819. SHRI BANAMALI PATNAIK: Will the Minister of FINANCE be pleased to state:

(a) the amount of loan and assistance given to the various States for cyclone and flood relief during the last three years;

(b) the criteria for the assessment of the loan and assistance; and

(c) the manner in which the same has been utilized by each of the States?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) and (b). A